



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Aug/202324/6**DATED:** 13/09/2023Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Aug/202324/6 dated 13/09/2023 of Norms Committee - VI for the year 2023-24 was held on 13/09/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, Deputy Director	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Aug/202324/6
Case Status	Case Approved
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004686AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP, 2023 for the export/import items on the basis of the norms fixed in similar case of the firm in M.No. 5 dated 15.09.2022 with the following observations and allowing following inputs;

- i. The export item is unfit for human consumption.
- ii. Both the export/import items are in powder form
- iii. No vitamins are added in the production process

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Finished Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption)	4807.700 MT	1.	Fish Meal (Unfinished) (Unfit for human consumption)	5000.000 MT

2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
4. All Policy condntions including VA, Appendix 4J conditions etc. also to be met, wherever applicable

RA may take subsequent consequential action accordingly.

Case No.	2 / NC/6/MEET/Aug/202324/6
Case Status	Case Approved

Party Name	CRI LTD				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00004676AM24				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, Taking cue from SION C-1888, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Ball Pen Tips Made of Stainless Steel Wire Dia 2.52 mm (Stainless Steel Wire 6066.000 Kg)	30000000.000 Nos.	1.	Stainless Steel Wire Dia 2.52 mm	1.6154 Kg/Kg content in export product.
			2.	Tungsten Carbide Balls	Nett + 1% Wastage
RA may take subsequent consequential action accordingly.					

Case No.	3 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 19.10.2023

Case No.	4 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	5 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	6 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	7 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	8 / NC/6/MEET/Aug/202324/6
Case Status	Case Rejected
Party Name	SAMI SPICES AND HERBS PVT. LTD.

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00004149AM24
RA File Number	039504000347 AM18
Licence No and Date	0310814974/01/08/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the applicant firm had requested to change in the description of the export item. RA to examine the change in description of export item on merit. The committee decided to inform the firm to approach RA for License amendment and RA to take decision as per Rules. RA may take subsequent consequential action accordingly.	

Case No.	9 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00005095AM24
RA File Number	072404000025 AM20
Licence No and Date	0710114994/31/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm for review of decision is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	10 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and	0810145629/03/07/2019

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	11 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	SENSIENT INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM REVIW00001487AM24				
RA File Number	039504001009 AM20				
Licence No and Date	0310834271/17/01/2020				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	NAT RED P-WS IC-10172 (Natural Colourant) containing Not less than 16 % Carminic Acid	1.000 Kg	1.	CARMINE RED ACID STABLE POWDER 90%	0.160 Kg
RA may take subsequent consequential action accordingly.					

Case No.	12 / NC/6/MEET/Aug/202324/6				
Case Status	Case Deferred				
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM REVIW00007057AM23				

RA File Number	082404000360 AM20
Licence No and Date	0810147151/03/02/2020
Norms Committee Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. The committee noted that in the copy of License submitted in the review application of the firm, the export item is “Ready to Eat Processed Foods and Vegetables (i.e., Naan, Paratha, Samosa, Uttapam idli, etc)”. However, there is no bifurcation of the quantity of each import item to be used in the different export items. Therefore, the committee decided to ask the firm to submit a statement showing the Quantity of Import item used in each Export item. The case stands deferred to 19.10.2023	

Case No.	13 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00003853AM23
RA File Number	039504000649 AM20
Licence No and Date	0310837364/23/07/2020
Norms Committee Decision: NC discussed the Agenda Note circulated for the case and noted that the firm is seeking a review of the earlier decision which was based on comments of the Technical Authority, i.e. MoFPI furnished vide OM No. E-14011/17/2019-ED dated 09.03.2020. The firm based on the NC decision had agreed to the IO norms fixed prior to the issue of the Advance Authorisation and subsequently got the AA issued and completed the import and export cycle. Now, at a later date the firm is seeking a lower yield percentage and has requested to apply IO norms notified for SION E 125 for the export item Cocoa Butter Equivalent (CBE) which is a combination of 50% Shea Stearine and 50% PMF. 2. NC noted that SION E-125 was notified in 2006 in which the recoverable wastage was also deducted while arriving at the import entitlement of Shea Nuts. Further NC also noted that firm had also made a request for revision of SION E 125 and submitted production-consumption data to substantiate higher IO norms. MoFPI had set up an internal committee to examine this issue and in September 2022 had recommended a upward revision in E 125. MoFPI had also observed that the price of Shea Nuts and its byproducts are dynamic in nature in short as well as medium term as such the IO norms needs to be reviewed at regular intervals. 3. NC also noted that besides M/s Manorama Industries Limited, there is another major exporter, i.e. M/s 3F Industries who is a largest exporter in this EXIM business and accordingly inputs/data from M/s 3F Industries was also requested. However, no data for revision was submitted by M/s 3F Industries & they did not agree for	

any change/enhancement in SION E-125. The Committee did not modify SION E-125 for a higher entitlement based on data submitted by a single exporter, i.e. Manorama Industries.

4. NC also observed that inconsistent production-consumption data, recoverable wastage and its sale price has been submitted by the firm in their different applications leading to a situation where IO norms in 2020 and 2022 have wide variations and need further examination and reconciliation so as to arrive at correct import entitlements after deducting the sale value of recoverable by-products. The Committee also noted the non-cooperation of M/S 3F Industries in providing production-consumption data for carrying out revisions in existing IO norms for export of Shea Stearine from duty free imports of Shea Nuts based on present import/export values and sale price of by-products.

5. NC also drew the attention of the exporters to legal provisions of Para 4.06 (iii) and (v) of the HBP 2023 and requested compliance of the exporting firms.

6. After extensive deliberations in the matter, NC was therefore of the opinion that to arrive at a correct assessment of SION E 125 we will need revised data from the 2 major exporters i.e. M/S Manorama Industries and M/S 3 F Industries and other interested exporting firms. NC therefore decided the following:

- a) NC decided to recommend to DGFT for suspending SION E 125 fixed in 2006 as inconsistencies in recently submitted data in 2020 and 2022 need further verification;
- b) NC decided to call for applications in ANF 4B along with supporting documents for re-assessing IO norms in E 125.
- c) The present application for Review will be decided after re-visiting the SION E 125 based on revised production-consumption data of related import and export items, sale value of by-products along with their sample GST certified invoices and copies of Shipping Bills and Bills of Entry.

The case stands deferred accordingly to 19.10.2023.

Case No.	14 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 19.10.2023

Case No.	15 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	16 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	17 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	18 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001595AM23
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	19 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001809AM23
RA File Number	03AX04001986 AM23
Licence No and Date	0311016037/01/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	20 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	21 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 19.10.2023

Case No.	22 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 19.10.2023

Case No.	23 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	SUDEEP NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00003632AM23
RA File Number	34AX04000320 AM23
Licence No and Date	3411002888/11/10/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 19.10.2023

Case No.	24 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00004677AM23				
RA File Number	10AX04000209 AM23				
Licence No and Date	1011001474/29/11/2022				
Norms Committee Decision:					
NC considered the case as per agenda and noted that considering % Lutein Content in Import item is 11% (as given in PH). The Committee decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	LUTEIN	6000.000 Kg	1.	MARIGOLD OLEORESIN	45455.000 Kg
2.	LUTEIN BY-PRODUCT	40000.000 Kg			
RA may take subsequent consequential action accordingly					

Case No.	25 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 19.10.2023

Case No.	26 / NC/6/MEET/Aug/202324/6
Case Status	Case Rejected
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004793AM23
RA File Number	09AX04000791 AM23
Licence No and Date	0911004080/02/12/2022

Norms Committee Decision:

NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. The applicant firm informed that it has not made any imports against this license and License to be surrendered. Therefore, the committee decided to withdraw the case from the agenda.

RA may take subsequent consequential action accordingly.

Case No.	27 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00006052AM23
RA File Number	05AX04003122 AM23
Licence No and Date	0511017140/02/02/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 19.10.2023

Case No.	28 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	29 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	30 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	31 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	32 / NC/6/MEET/Aug/202324/6
Case Status	Case Approved
Party Name	ASHAPURA INTERNATIONAL LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00001155AM24				
RA File Number	03AX04000434 AM24				
Licence No and Date	0311023995/29/05/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Clayfil- Processed Clay (powder) (Consisting of Smectite-40% and Quaternary Ammonium Salt-60%)	1000000.00 Kg	1.	Smectite	424000.00 Kg
			2.	Quaternary Ammonium Salt	612000.00 Kg
RA may take subsequent consequential action accordingly.					

Case No.	33 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	KOELEMAN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001160AM24
RA File Number	07AX04000243 AM24
Licence No and Date	0711007674/29/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 19.10.2023	

Case No.	34 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	VKC NUTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00001272AM24				
RA File Number	18AX04000001 AM24				
Licence No and Date	1811000025/02/06/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.8 dated 24.02.2022, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	PISTACHIO INSHELL ROASTED AND SALTED	66000.000 Kg	1.	PISTACHIO INSHELL	66650.000 Kg
RA may take subsequent consequential action accordingly.					

Case No.	35 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 19.10.2023	

Case No.	36 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00005036AM24
RA File Number	24AX04000067 AM24
Licence No and Date	2411002445/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the applicant firm has stated that it has imported 103 MTs of Fennel Seeds. The Committee decided to seek information on the status of exports done so far (along with Shipping documents) and details of availability of balance imported stock with factory address where they are being stored. The case stands deferred to 19.10.2023	

Case No.	37 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM REVIW00005035AM24
RA File Number	24AX04000070 AM24
Licence No and Date	2411002444/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the applicant firm has stated that it has imported 300 MTs of Coriander Seeds. The Committee decided to seek information on the status of exports done so far (along with Shipping documents) and details of availability of balance imported stock with factory address where they are being stored. The case stands deferred to 19.10.2023	

Case No.	38 / NC/6/MEET/Aug/202324/6
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Case Status	Case Approved				
Party Name	VKC NUTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00001544AM24				
RA File Number	18AX04000002 AM24				
Licence No and Date	1811000026/13/06/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.8 dated 24.02.2022, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	PISTACHIO INSHELL ROASTED AND SALTED	66000.000 Kg	1.	PISTACHIO INSHELL	66650.000 Kg
RA may take subsequent consequential action accordingly.					

Case No.	39 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	VIRAL CORPORATION				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00001671AM24				
RA File Number	24AX04000080 AM24				
Licence No and Date	2411002456/15/06/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case in M.No.3 dated 20.06.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	FENNEL SEEDS ETO STERALISED / FENNEL GROUND	79.000 MT	1.	FENNEL SEEDS WHOLE	79.000 MT

The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	40 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	OLYMPIC ZIPPERS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001731AM24
RA File Number	05AX04000693 AM24
Licence No and Date	0511019406/16/06/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1;	
i. Specification of zippers to be imported and its size.	
ii. Manufacturing process in detail justifying 11.83 % wastage at each stage in meter.	
iii. Wastage of 3.77% in sliders and size of sliders.	
The case stands deferred to 19.10.2023	

Case No.	41 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	JAY DATTATRAY TRADING CO
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001881AM24
RA File Number	08AX04000461 AM24
Licence No and Date	0811008442/19/06/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm:

“The Export/Import Status of all the Advance Authorizations earlier issued to the firm”.

The case stands deferred to 19.10.2023

Case No.	42 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	43 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	WRITABLE INSTRUMENTS LLP				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00001910AM24				
RA File Number	31AX04000046 AM24				
Licence No and Date	3111002400/19/06/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL), taking cue from SION A3180 allowing the following inputs;					
S.No.	Export item	Qty of Export	S.No.	Import item	Qty.

	description	item		description	recommended
1	Black Lead writing Pencils (Length - 175 MM, Width - 7 MM,)	100 Gross	1	Wooden Slats for relevant nos. of Pencils	110 Gross or applied qty. whichever is less.
2	Pencil with Eraser (Length -187 MM, Width - 7 MM,)	100 Gross	2	Aluminium Ferrule	Net to Net
RA may take subsequent consequential action accordingly.					

Case No.	44 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001913AM24
RA File Number	08AX04000469 AM24
Licence No and Date	0811008446/19/06/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
“The Export/Import Status of all the Advance Authorizations earlier issued to the firm”.	
The case stands deferred to 19.10.2023	

Case No.	45 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001914AM24
RA File Number	08AX04000468 AM24

Licence No and Date	0811008447/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	46 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00001916AM24
RA File Number	08AX04000467 AM24
Licence No and Date	0811008449/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	47 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002072AM24
RA File Number	05AX04000800 AM24
Licence No and Date	0511019465/22/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No.	

01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	48 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	RSPL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002070AM24
RA File Number	05AX04000115 AM24
Licence No and Date	0511019484/22/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech (NL); 1. Specification (GSM /Thickness etc.) of import items. 2. Net import content of each item, indicating wastage separately. 3. Drawing/design of the export product, indicating location of each import item. 4. Production of export item vis-a vis consumption of all the raw materials for the last three years, duly certified by chartered Accountant. The case stands deferred to 19.10.2023	

Case No.	49 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002172AM24
RA File Number	08AX04000507 AM24
Licence No and Date	0811008484/23/06/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm:

“The Export/Import Status of all the Advance Authorizations earlier issued to the firm”.

The case stands deferred to 19.10.2023

Case No.	50 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002148AM24
RA File Number	05AX04000828 AM24
Licence No and Date	0511019499/23/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	51 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002147AM24
RA File Number	08AX04000425 AM24
Licence No and Date	0811008476/23/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	52 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	GILLETTE DIVERSIFIED OPERATIONS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00002186AM24				
RA File Number	04AX04000231 AM24				
Licence No and Date	0411005604/23/06/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	TOOTH BRUSH (FINISHED AND BLISTER PACKED)(Plastics)	2500000.000 NOS	1.	SEMI FINISHED TOOTH BRUSH WITHOUT PACKING IN BULK CONDITION	Net to Net
			2.	PVC FILM PET FILM RIGID 250 TO 300 MICRONS	As per packaging policy
			3.	PAPER BOARD 285 TO 300 GSM	As per packaging policy
RA may take subsequent consequential action accordingly.					

Case No.	53 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred

Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002177AM24
RA File Number	08AX04000508 AM24
Licence No and Date	0811008494/23/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	54 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002176AM24
RA File Number	08AX04000466 AM24
Licence No and Date	0811008493/23/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	55 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002490AM24
RA File Number	03AX04001356 AM24
Licence No and Date	0311024860/26/06/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	56 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002563AM24
RA File Number	34AX04000164 AM24
Licence No and Date	3411003833/26/06/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm:

“The Export/Import Status of all the Advance Authorizations earlier issued to the firm”.

The case stands deferred to 19.10.2023

Case No.	57 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002504AM24
RA File Number	34AX04000184 AM24
Licence No and Date	3411003831/26/06/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm:

“The Export/Import Status of all the Advance Authorizations earlier issued to the firm”.

The case stands deferred to 19.10.2023

Case No.	58 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00002723AM24
RA File Number	05AX04000826 AM24
Licence No and Date	0511019546/27/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	59 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	ARHAM FOODS				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00002884AM24				
RA File Number	18AX04000003 AM24				
Licence No and Date	1811000027/28/06/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the norms fixed on similar items in M.No.8 dated 24.02.2022, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	ROASTED AND SALTED PISTACHIO INSHELL	44000.000 Kg	1.	PISTACHIO INSHELL	44450.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	60 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00003971AM24
RA File Number	08AX04000626 AM24
Licence No and Date	0811008600/04/07/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	61 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00003949AM24
RA File Number	08AX04000488 AM24
Licence No and Date	0811008599/04/07/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	62 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00003911AM24
RA File Number	08AX04000564 AM24
Licence No and Date	0811008593/04/07/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	63 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00004127AM24				
RA File Number	03AX04001523 AM24				
Licence No and Date	0311025141/05/07/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1	Casia Gum Powder	1.000 Kg	1	Cassia Tora Seeds	2.476 Kg per Kg Export
The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.					
RA may take subsequent consequential action accordingly.					

Case No.	64 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004232AM24
RA File Number	08AX04000569 AM24
Licence No and Date	0811008646/06/07/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	65 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	KINJAL AGRO SPICES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004243AM24
RA File Number	08AX04000532 AM24
Licence No and Date	0811008655/06/07/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	66 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred

Party Name	GOPIAL BHANWARLAL & SONS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004457AM24
RA File Number	08AX04000709 AM24
Licence No and Date	0811008776/17/07/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	67 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004531AM24
RA File Number	06AX04000131 AM24
Licence No and Date	0611002127/20/07/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech (NL); 1. CAD/CAM of the export item, indicating efficiency, separately for each import item. 2. Calculation for the requirement of Rubber Sheets and fabrics based on CAD/CAM for the manufacture of export item. The case stands deferred to 19.10.2023	

Case No.	68 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023

HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24
Licence No and Date	0711008795/24/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	69 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004604AM24
RA File Number	05AX04001096 AM24
Licence No and Date	0511020006/24/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	70 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004629AM24
RA File Number	05AX04001014 AM24
Licence No and Date	0511020038/25/07/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	71 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004699AM24
RA File Number	05AX04000949 AM24
Licence No and Date	0511020115/28/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	72 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004698AM24
RA File Number	05AX04000948 AM24
Licence No and Date	0511020114/28/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.10.2023	

Case No.	73 / NC/6/MEET/Aug/202324/6				
Case Status	Case Approved				
Party Name	SEAHATH CANNING COMPANY				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023				
HQ File Number	HQRNORM APPLY 00004720AM24				
RA File Number	03AX04001924 AM24				
Licence No and Date	0311025859/31/07/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	CANNED SARDINES IN VEG OIL (311 DIA CAN IS 1980000 NOS AND 311 DIA LID IS 1980000 NOS)	1980000.000 NUMBERS (NOS)	1.	311 DIA CAN QTY 40000 KGS	As per packaging policy.
			2.	311 DIA LID QTY 32000 KGS	As per packaging policy.
2.	CANNED TUNA CHUNKS IN VEG OIL (307 DIA CAN WITH EASY OPEN END IS 990000 NOS)	990000.000 NUMBERS (NOS)	3.	307 DIA CAN WITH EASY OPEN END QTY 38000 KGS	As per packaging policy.
RA may take subsequent consequential action accordingly.					

Case No.	74 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023

and Date	
HQ File Number	HQRNORM APPLY 00004774AM24
RA File Number	24AX04000166 AM24
Licence No and Date	2411002592/01/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	75 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	ORCHID EXIM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004783AM24
RA File Number	08AX04000843 AM24
Licence No and Date	0811008981/02/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	76 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004781AM24
RA File Number	32AX04000263 AM24
Licence No and Date	3211005311/02/08/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2;

1. Composition of Export item with COA.
2. Composition of Import item supported by COA from Foreign supplier.
3. Difference in technical specifications between Export and Import items.
4. Any Indegineous Input. May be specified.
5. Complete process with wastage, if any.

The case stands deferred to 19.10.2023

Case No.	77 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004810AM24
RA File Number	08AX04000825 AM24
Licence No and Date	0811008997/03/08/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm:

“The Export/Import Status of all the Advance Authorizations earlier issued to the firm”.

The case stands deferred to 19.10.2023

Case No.	78 / NC/6/MEET/Aug/202324/6
Case Status	Case Approved
Party Name	SPORTING SYNDICATE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004852AM24
RA File Number	30AX04000194 AM24
Licence No and	3011003955/04/08/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL), “Export items are FOOTBALL/SOCCERBALL sizes 5,4 and 3 and same Export and Import description has been indicated in SION I -13, 14 and 15 respectively. RA may take subsequent consequential action accordingly in accordance to SION I-13, 14 and 15.	

Case No.	79 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	JAY DATTATRAY TRADING CO
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004905AM24
RA File Number	08AX04000852 AM24
Licence No and Date	0811009020/07/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “The Export/Import Status of all the Advance Authorizations earlier issued to the firm”. The case stands deferred to 19.10.2023	

Case No.	80 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00004988AM24
RA File Number	05AX04001326 AM24
Licence No and Date	0511020344/10/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The	

Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	81 / NC/6/MEET/Aug/202324/6
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00005055AM24
RA File Number	06AX04000153 AM24
Licence No and Date	0611002170/14/08/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1	TULSI HIBISCUS HERBAL TEA (CONTAINING 58.83 KG Organic Phalsa Berry Flavour	955.000 Kg	1	Organic Phalsa Berry Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.
2	TULSI ASHWAGANDHA HERBAL TEA (CONTAINING 73.53 KG Organic Indian Fruit Flavour Mix Mango & orange	918.000 Kg	2	Organic Indian fruit flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.
3	TULSI SWEET ROSE HERBAL TEA (CONTAINING 135.48 KG Rose Flavor natural	3455.000 Kg	3	Rose Flavour Natural	Net to Net as per content in export product or 5% of FOB, whichever is less.

4	TULSI CINNAMON ROSE HERBAL TEA CONTAINING 20.42KG OF ROSE FLAVOUR NATURAL	1041.000 Kg	4	Rose Flavour Natural	Net to Net as per content in export product or 5% of FOB, whichever is less.
5	TULSI SWEET ROSE ASSAM BLACK HERBAL TEA CONTAINING 38.10 KG ROSE FLAVOUR NATURAL	972.000 Kg	5	Rose Flavour Natural	Net to Net as per content in export product or 5% of FOB, whichever is less.
RA may take subsequent consequential action accordingly.					

Case No.	82 / NC/6/MEET/Aug/202324/6
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202324/ 6 and 13/09/2023
HQ File Number	HQRNORM APPLY 00005138AM24
RA File Number	03AX04002152 AM24
Licence No and Date	0311026450/21/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Complete composition of each export item. 2. Master batch formula for each export item. 3. Wastage on gelatin claimed in each export item. The case stands deferred to 19.10.2023	

MINUTES OF MEETING OF MANUAL AGENDA OF MNO.6 DATED 13.09.2023

Case No. M-008	Party	Meet No/Date: NC/6/MEET/Aug/202324/6	, Approved
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	Name: M/s Manorama Industries Limited	13.09.2023	
HQ File HQRNORMAPPLY00003049AM24	: RLA File :	Lic.No/Ecom No.	
Subject: Request of M/s Manorama Industries Limited for fixation of norms under Para 4.06 of HBP, 2023 for export item CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF) against import of “Shea Nuts (Oil Content 45% +/- 1%)”and “Palm mid Fraction (PMF)”			
Decision: NC discussed the Agenda Note circulated for a similar case in which the firm is seeking a review of the earlier decision which was based on comments of the Technical Authority, i.e. MoFPI furnished vide OM No. E-14011/17/2019-ED dated 09.03.2020. The firm based on the NC decision had agreed to the IO norms fixed prior to the issue of the Advance Authorisation and subsequently got the AA issued and completed the import and export cycle. Now, at a later date the firm is seeking a lower yield percentage and has requested to apply IO norms notified for SION E 125 for the export item Cocoa Butter Equivalent (CBE) which is a combination of 50% Shea Stearine and 50% PMF. 2. NC noted that SIONE-125 was notified in 2006 in which the recoverable wastage was also deducted while arriving at the import entitlement of Shea Nuts. Further NC also noted that firm had also made a request for revision of SION E 125 and submitted production-consumption data to substantiate higher IO norms. MoFPI had set up an internal committee to examine this issue and in September 2022 had recommended an upward revision in E 125. MoFPI had also observed that the price of Shea Nuts and its byproducts are dynamic in nature in short as well as medium term as such the IO norms needs to be reviewed at regular intervals. 3. NC also noted that besides M/s Manorama Industries Limited, there is another major exporter, i.e. M/s 3F Industries who is a largest exporter in this EXIM business and accordingly inputs/data from M/s 3F Industries was also requested. However, no data for revision was submitted by M/s 3F Industries & they did not agree for any change/enhancement in SION E-125. The Committee didnt modify SION E-125 for a higher entitlement based on data submitted by a single exporter, i.e. Manorama Industries. 4. NC also observed that inconsistent production-consumption data, recoverable wastage and its sale price has been submitted by the firm in their different applications leading to a situation where IO norms in 2020 and 2022 have wide variations and need further examination and reconciliation so as to arrive at correct import entitlements after deducting the sale value of recoverable by-products. The Committee also noted the non-			

cooperation of M/S 3F Industries in providing production-consumption data for carrying out revisions in existing IO norms for export of Shea Stearine from duty free imports of Shea Nuts based on present import/export values and sale price of by-products.

5. NC also drew the attention of the exporters to legal provisions of Para 4.06 (iii) and (v) of the HBP 2023 and requested compliance of the exporting firms.

6. After extensive deliberations in the matter, NC was therefore of the opinion that to arrive at a correct assessment of SION E 125 we will need revised data from the 2 major exporters i.e. M/S Manorama Industries and M/S 3 F Industries and other interested exporting firms.

NC therefore decided the following:

a) NC decided to recommend to DGFT for suspending SION E 125 fixed in 2006 as inconsistencies in recently submitted data in 2020 and 2022 need further verification;

b) NC decided to call for applications in ANF 4B along with supporting documents for re-assessing IO norms in E 125.

c) As this application is for prior fixation of IO norms and which cannot be kept pending till a final decision on the revisions in E 125 is made, NC agreed to facilitate exports and allow the following inputs;

Export Item

CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF)	1000.000 MT
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Import Items

Shea Nuts (Oil Content 45% +/-1%)	2600.000 MT
Palm Mid Fraction (PMF)	500.000 MT

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

The above ad-hoc IO norms so decided by the NC in para (c) above are only on a provisional basis and the firm will agree to undertake to the RA, before issue of Advance Authorisation, to abide by the IO norms which will be arrived at a later date for E 125 and applied to this Advance Authorisation.

RA may take subsequent consequential action accordingly.

Case No. M-009	Party Name: M/s Manorama Industries Limited	Meet No/Date: NC/6/MEET/Aug/202324/6 13.09.2023	Approved
HQ File : HQRNORMAPPLY00003044AM24 :	RLA File :	Lic.No/Ecom No.	

Subject: Request of M/s Manorama Industries Limited for advance fixation of norms for export item CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF) against import of “Shea Nuts (Oil Content 45% +/- 1%)”and “Palm mid Fraction (PMF)”

Decision:

NC discussed the Agenda Note circulated for a similar case in which the firm is seeking a review of the earlier decision which was based on comments of the Technical Authority, i.e. MoFPI furnished vide OM No. E-14011/17/2019-ED dated 09.03.2020. The firm based on the NC decision had agreed to the IO norms fixed prior to the issue of the Advance Authorisation and subsequently got the AA issued and completed the import and export cycle. Now, at a later date the firm is seeking a lower yield percentage and has requested to apply IO norms notified for SION E 125 for the export item Cocoa Butter Equivalent (CBE) which is a combination of 50% Shea Stearine and 50% PMF.

2. NC noted that SIONE-125 was notified in 2006 in which the recoverable wastage was also deducted while arriving at the import entitlement of Shea Nuts. Further NC also noted that firm had also made a request for revision of SION E 125 and submitted production-consumption data to substantiate higher IO norms. MoFPI had set up an internal committee to examine this issue and in September 2022 had recommended an upward revision in E 125. MoFPI had also observed that the price of Shea Nuts and its byproducts are dynamic in nature in short as well as medium term as such the IO norms needs to be reviewed at regular intervals.

3. NC also noted that besides M/s Manorama Industries Limited, there is another major exporter, i.e. M/s 3F Industries who is a largest exporter in this EXIM business and accordingly inputs/data from M/s 3F Industries was also requested. However, no data for revision was submitted by M/s 3F Industries & they did not agree for any change/enhancement in SION E-125. The Committee didnot modify SION E-125 for a higher entitlement based on data submitted by a single exporter, i.e. Manorama Industries.

4. NC also observed that inconsistent production-consumption data, recoverable wastage and its sale price has been submitted by the firm in their different applications leading to a situation where IO norms in 2020 and 2022 have wide variations and need further examination and reconciliation so as to arrive at correct import entitlements after deducting the sale value of recoverable by-products. The Committee also noted the non-cooperation of M/S 3F Industries in providing production-consumption data for carrying out revisions in existing IO norms for export of Shea Stearine from duty free imports of Shea Nuts based on present import/export values and sale price of by-products.

5. NC also drew the attention of the exporters to legal provisions of Para 4.06 (iii) and (v) of the HBP 2023 and requested compliance of the exporting firms.

6. After extensive deliberations in the matter, NC was therefore of the opinion that to arrive at a correct assessment of SION E 125 we will need revised data from the 2 major exporters i.e. M/S Manorama Industries and M/S 3 F Industries and other interested exporting firms.

NC therefore decided the following:

a) NC decided to recommend to DGFT for suspending SION E 125 fixed in 2006 as inconsistencies in recently submitted data in 2020 and 2022 need further verification;

b) NC decided to call for applications in ANF 4B along with supporting documents for re-assessing IO norms in E 125.

c) As this application is for prior fixation of IO norms and which cannot be kept pending till a final decision on the revisions in E 125 is made, NC agreed to facilitate exports and allow the following inputs;

Export Item

CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF)	1000.000 MT
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Import Items

Shea Nuts (Oil Content 45% +/-1%)	2600.000 MT
Palm Mid Fraction (PMF)	500.000 MT

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc

norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

The above ad-hoc IO norms so decided by the NC in para (c) above are only on a provisional basis and the firm will agree to undertake to the RA, before issue of Advance Authorisation, to abide by the IO norms which will be arrived at a later date for E 125 and applied to this Advance Authorisation.

RA may take subsequent consequential action accordingly.

MINUTES OF MEETING OF SUPPLEMENTARY MANUAL AGENDA OF MNO.6

DATED 13.09.2023

Case No. M-010	Party Name: M/s Pearl Mineral and Mines Pvt. Ltd.	Meet No/Date: NC/6/MEET/Aug/202324/6 , 13.09.2023	Approved
HQ File : 01/85/162/164/AM15/DES	RLA File : VI	Lic.No/Ecom No. 09100060762, 31.07.2014	
Subject Fixation of norms in respect of AA No. 09100060762 dated 31.07.2014 obtained by M/s Pearl Mineral and Mines Pvt. Ltd.			
Decision: NC considered the case as per agenda and observed how this case escaped attention for so long and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs;			
Export Item: Dimensional Dressed Granite Blocks (Rough Granite Block)			
Qty: 8080 Cubic Meter			
Import Items:			
S.No;	Item Description	Qty. recommended	
1	Expansive Mortar	202.000 MT	
2	Taper Button	Upto 2.50% of FOB value of Export	

3	Drill Rods	
RA may take subsequent consequential action accordingly.		

Case No. M-011	Party Name: R.K.Agro Export Pvt. Ltd.	Meet No/Date: NC/6/MEET/Aug/202324/6 13.09.2023	Status: Deferred
HQ File : HQRNORMREVIW00005066AM23	RLA File :	Lic.No/Ecom No., 0510411343 dated 24.07.2019	Deferred Date: 19.10.2023
Subject Application of M/s R.K. Agro Export Pvt. Ltd. for fixation of norms for export of Instant Freeze Dried Coffee (Premium Blend) against import of Freeze Dried Coffee extract Raw Material.			
Decision: NC considered the case as per agenda and noted that the comments from Policy IV Division are still awaited. The Committee decided to send a reminder to PC-IV to expedite their comments. The case stands deferred to 19.10.2023.			